

Postponed Dt 14.2.94

(5)

A/c per the direction  
from the Hon'ble Tribunal  
MP No. 153/94 is  
fixed for orders on  
22.2.94

Done  
14/2  
Comptroller

MP No 153/94  
fixed on 22/2/94  
CAs per note put up by C.O)  
for orders.

Dated 22-2-94

Sp

Heard Shri Saxena  
for the applicant.

MP No 154/94  
fixed on 22/2/94  
for amendment.

MP 153/94 is for recall  
of our order dated 24-12-93,  
which was reserved at the  
admission stage in the  
absence of applicant. MP 154/94  
is for amendment to the O.A.  
174/93. We have heard Shri  
Saxena. He ~~stated that~~ pray's  
for withdrawing this O.A.  
with liberty to  
~~and~~ file a fresh O.A.  
we have <sup>ed.</sup> considered the matter.  
Liberty granted. The O.A.  
alongwith M.Ps / <sup>hence</sup> stands disposed.  
of as withdrawn. No order as to costs.

Sp

RC  
@  
24/2

M.R. Kolhatkar

(Smt. Lakshmi Swaminathan) (M.R. Kolhatkar)  
M/J. M/A.

at 22/2/94  
Order/Judgement despatched  
to Applicant/Respondent (s)  
on 22/2/94

84 413